The National Capital Territory of Delhi Members Legislative Assembly  
(Removal of Disqualifications) Act, 1997  
Act 6 of 1997

Keyword(s):  
Compensatory Allowance, Legislative Assembly, Non-Statutory Body, Office of Profit
To provide for the removal of certain disqualifications for being chosen as, and for being a member of the Legislative Assembly of the National Capital Territory of Delhi,

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty Eighth Year of the Republic of India as follows:

1. Short title and commencement.—(1) This Act may be called the National Capital Territory of Delhi Members Legislative Assembly (Removal of Disqualifications) Act, 1997.

(2) It shall come into force at once.

2. Definitions.—In this Act, unless the context otherwise requires—

(i) "Compensatory allowance" means any sum of money payable to the holder of an office by way of daily allowance.
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Finance not exceeding the amount of daily allowance to which a member of the Legislative Assembly is entitled under the Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) Act, 1993 (No. 6 of 1993), any conveyance allowance, house rent allowance or travelling allowance for the purpose of performing the functions of that office,

(ii) "Statutory body" means any Corporation, Committee, Commission, Council, Board or other body of persons incorporated or established by or under any law for the time being in force;

(iii) "Non-statutory body" means any body of persons other than a statutory body.

3. Removal of certain disqualification.—A person shall not be disqualified for being chosen as, or for being, member of the Legislative Assembly of the National Capital Territory of Delhi merely by reason of the fact that he holds any of the offices prescribed in the Schedule appended to this Act.

SCHEDULE

(Section 3)

1. The office of the Chairman, Delhi Khadi & Village Industries Board.

2. Chairman, the Delhi Commission for Women.

Provided that the Chairman, Director or Member of any of the aforesaid Board or Body shall not be entitled to any remuneration other than compensatory allowance.

R.T.L. D'SOUZA, Under Secy. (L.A.P.)